

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. ST/489 /2007

Date 28/01/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
DOON SECURITY SERVICES
100/4,NESHVILLA ROAD, DEHRADUN

DOON SECURITY SERVICES

C.C.E. MEERUT I

Appellant

Vs

Respondent

I am directed to transmit herewith a certified copy of Final order No. 59/07/08 Customs dated 14/01/08 passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax

Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent

C.C.E. MEERUT I

EXCISE CHOWK, UNIVERSITY ROAD, MANGAL
PANDEY NAGAR, MEERUT - 250005.

2. Adv. / Consult

MR.P.R.MULLICK, ADVOCATE

27-RACE COURSE, DEHRADUN

3. S.D.R.

4. J.C.D.R.

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New

7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301

9. R.Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -

10. Nidheshak publications, I.P.Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,

12. Co, Law Institution

13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(Customs Appeal Branch)

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. I**

Service Tax Appeal No. 489 of 2007

[Arising out of Order-in-Appeal No. 256-CE/App1/MRT-I/06 dated 22.11.2006 passed by Commissioner of Central Excise, Meerut-I]

For approval and signature:

Hon'ble Mr. Justice S.N. Jha, President
Hon'ble Mr. T.K. Jayaraman, Member (Technical)

-
1. Whether Press Reporters may be allowed to see :
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982?
 2. Whether it should be released under Rule 27 :
of the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not?
 3. Whether Their Lordships wish to see the fair :
copy of the Order?
 4. Whether Order is to be circulated to the :
Departmental authorities?

Doon Security Services

Appellant

Vs.

Commissioner of Central Excise
Meerut I

Respondents

Appearance: None for the Appellant
Mr. R.K. Verma, DR for the Respondent

CORAM:

Hon'ble Mr. Justice S.N. Jha, President
Hon'ble Mr. T.K. Jayaraman, Member (Technical)

Date of decision : 14.1.2008

Final ORDER NO. ST/7/08

Per Justice S.N.Jha (for the Bench):

On 7.11.07, a Bench of this Tribunal rejected the application for waiver of pre-deposit of amount of service tax and while granting eight weeks time to the appellant to comply with the stay order, fixed the appeal for today for reporting compliance. No compliance has been reported nor any one representing the appellant is present. As pre-deposit of the amount of tax is a pre-condition for hearing of the appeal, in the absence of any proof of deposit of tax, we have no option but to dismiss the appeal with an option to the appellant to get it restored in case the condition of the stay order has already been complied with.

(Dictated in the open Court)

(Justice S.N. Jha)
President

(T.K. Jayaraman)
Member(Technical)

Dt: 14.1.08

SS